

Panaji, 2nd March, 2024 (Phalgun 12, 1945)

SERIES I No. 48

# OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

## EXTRAORDINARY No. 2

### GOVERNMENT OF GOA

Department of Law  
Legal Affairs Division

#### Notification

8/1/2024-LA

The Indian Stamp (Goa Amendment) Ordinance, 2024 (Ordinance No. 1 of 2024) which has been promulgated by the Hon'ble Governor of Goa on 29-02-2024 is hereby published for the general information of the public.

*Dnyaneshwar Raut Dessai*, Joint Secretary (Law).

Porvorim, 2nd March, 2024.

The Indian Stamp (Goa Amendment)  
Ordinance, 2024

(Ordinance No. 1 of 2024)

An  
Ordinance

*Promulgated by the Governor of Goa in the  
Seventy-fifth Year of the Republic of India.*

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-fifth Year of the Republic of India, promulgate "The Indian Stamp (Goa

Amendment) Ordinance, 2024 (Ordinance No. 1 of 2024)".

An Ordinance further to amend the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa.

Whereas, the Legislative Assembly of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Indian Stamp (Goa Amendment) Ordinance, 2024.

(2) It shall come into force at once.

2. *Amendment of Section 3A.*— In section 3A of the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa, in sub-section (1), in the first proviso, for the words "fifteen times" the words "six times" shall be substituted.

Raj Bhavan,

Dona Paula, Goa.

Date: 29-02-2024.

*P. S. SREEDHARAN PILLAI*,

Governor of Goa